



S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1877/2019

HAR DAYAL @ HARPAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(only I.A.No. 159645/21 (Application for bail) in criminal appeal No. 1878/2019 and I.A.No. 159648 of 2021 (Application for bail) in criminal appeal No. 1879/2019) are listed. )

WITH

Cr1.A. No. 1878/2019 (II)  
(FOR GRANT OF BAIL ON IA 159645/2021)

Cr1.A. No. 1879/2019 (II)  
(FOR GRANT OF BAIL ON IA 159648/2021)

Date : 25-04-2022 These appeals were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE A.S. BOPANNA

For Appellant(s)

Mr. Pradeep Kumar Yadav, Adv.  
Mr. Rudra Pratap Singh, Adv.  
Mr. Sanjeev Malhotra, AOR

Mr. Kamlesh Kumar Verma, Adv.  
Mr. Abhitash Pratap Singh, Adv.  
Mr. Nischal Kumar Neeraj, AOR  
Mr. Badal Dayal, Adv.  
Mr. Vibhakar Mishra, Adv.  
Ms. Banisha Verma, Adv.  
Ms. Smerity Rani, Adv.  
Mr. Suraj Prakash Pandey, Adv.  
Mr. B.R. Pandey, Adv.  
Mr. Vijay Sharma, Adv.

For Respondent(s)

Mr. Ankit Goel, AOR  
Mr. Ambuj Ojha, Adv.  
Mr. Abhinav Agrawal, Adv.  
Mr. Mohit K. Bansal, Adv.



UPON hearing the counsel the Court made the following  
O R D E R

Since, the co-accused has been granted bail vide order dated 18.11.2021, we deem it appropriate that the applicants, who are similarly circumstanced, be granted bail on such terms and conditions as may be imposed by the Trial Court.

IA Nos. 159645/2021 and 159648/2021, are accordingly, disposed of.

(MANISH ISSRANI)  
COURT MASTER (SH)

(RAM SUBHAG SINGH)  
COURT MASTER (NSH)